# Minimum wage for workecs in unorganised sector

# 1412. SHRI VISHWA BANDHU GUPTA:

### THAKUR JAGATPAL SINGH:

## DR. MOHD. HASHIM KIDWAI:

#### SHRI CHANDRIKA PRASAD TRIPATHI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have accepted the demand of the United Trade Union Congress for the fixation of Rs. 500/- as the national minimum wage for workers in the" unorganised "sector; and

(b) if not, what are the views of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMA VIR): (aT and (b) It is not considered feasible at"this stage to lay down any uniform national minimum wage for workers in the unorganised sector.

### Unauthorised expansion of plant by Mjs. Burroughs Welcome (India) Pvt. Limited

1413. SHRI J. P. GOYAL: WUI the Minister of CHEMICALS AND FER-TILIZERS be pleased to state:

(a) whether it is a fact that M/s. Burroughs Welcome (India) Pvt. Ltd., a IOO per cent foreign owned drug unit, has effected substantial expansion of its plant without prior approval of Government;

(b) whether it is also a fact that a notice was served on them for violation of the provisions of the Industrial (Development & Regulation)] Act; and (c) what has  $bee_n$  the response of the company and Government's reaction thereto?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE); (a) to (c) M/s. Burroughs Welcome has been issued a prima facie. Show Cause Notice for contravening the provisions of Section 13(1)(d) of the Industries (Development & Regulation Act, 1951. The company has submitted a representation in reply to the Show Cause Notice and has also been given a hearing in the Ministry on 19th July, 1984. The company has been asked to submit further information in support of the arguments put forth by the company's representatives in the hearing.

## Working in coal mines under CIL

1414. SHRI SATYA PAL MALIK: Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the Unstarred Question 1037 given in the Rajya Sabha on the 26th February, 1981 and state

(a) whether Government are aware that a 'arge number of coal mines under the CIL and its subsidiaries are still working a/l the seven days in a week with the same group of workers in gross violation of Mines Act, Section 28 and other Regulations;

(b) name<sub>s</sub> of these mines are thus violating section?, 28 July, 1983 to July, 1984 and thereof;

(c) what steps have been taken by the Directorate General of Mines Safety against the senior officers and details thereof, company-wise and colliery.wise and results of such actions;

(d) what are the results of prosecutions launched in 1981, 1982 and 1983 and details thereof companywise and colliery-wise; and